

DR K L RAO Sir, I do not know what exactly the Chief Ministers said outside the meeting. But this is what they have agreed to and, according to their statement, there was a general consensus on the total yield of the river as given in the Fact-Finding Committee's report. The Committee has been asked to furnish clarifications on some other points after such verification as is found necessary. The Chief Ministers agreed to meet at a later date to continue the discussions and explore the possibilities of arriving at a settlement, as agreed upon on 31st May, 1972.

This was the statement issued after the meeting. Therefore, I expect that after the clarifications in respect of certain points that are found necessary are received, they will be able to discuss them and arrive at an amicable solution. As I submitted, we are expecting verified data for the committee in one or two months' time. Immediately after that, Chief Ministers will meet and I hope that there would be good progress in finding a solution.

As regards the observations made by the hon. Member in regard to inter-State disputes in a country like ours, with so many rivers flowing through many States, the disputes are very small in number. Most of these disputes would be solved. In the case of the Narmada water dispute, the concerned States are awaiting the award of the Prime Minister. As regards Bansagar Dam on the river Son, we are continuously discussing it. We hope that a solution in the best interests of the States, would be evolved.

As regards river water disputes, I should say that there are not so many disputes pending before tribunals. All this is a very healthy sign. We are able to adjust ourselves on such a vital matter. Similarly, in the case of Cauvery water, this is of course a difficult problem, the demand for water by the States is very much more than available in the river, rightly so. That shows that they are interested in improving

the irrigation and they want water for that purpose. It is a very desirable thing. It is in this context that a national water grid is necessary so that water may flow to deficit areas of the States. I feel that we should congratulate ourselves that there have not been many water disputes.

12.34 Hrs.

PAPERS LAID ON THE TABLE

Annual Report of Delhi Transport Corporation 1971-72, Annual Report and certified Accounts of Shipping Development Fund Committee for 1971-72, Delhi Motor Vehicles (2nd Amtd.) Rules, 1972 and notifications under Motor Vehicles Act, 1939 in respect of Andhra Pradesh

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)

I beg to lay on the Table —

- (1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation New Delhi for the year 1971-72 under sub-section (3) of section 35 of the Road Transport Corporations Act 1950 [Placed in Library. See No. IT-4964/73]
- (2) A copy of the Annual and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1971-72 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958 [Placed in Library. See No. IT-4965/73]
- (3) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F 3 (28)/72 Tpt in Delhi Gazette dated the 1st January, 1973 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 [Placed in Library. See No. IT-4966/73]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
- (i) G.O.Ms. No. 1297 published in Andhra Pradesh Gazette dated the 7th December, 1972 making certain amendment to the Andhra Pradesh State Transport Appellate Tribunal Rules, 1971.
- (ii) G.O.Ms. No. 183 published in Andhra Pradesh Gazette dated the 8th March, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964. [*Placed in Library See No. LT-4967/73.*]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh :—
- (i) G.O.Rt. No. 2583 published in Andhra Pradesh Gazette dated the 14th September, 1971 regarding exemption from payment of motor vehicle tax in respect of certain vehicles.
- (ii) G.O.Rt. No. 1445 published in Andhra Pradesh Gazette dated the 17th August, 1972 granting exemption of the tax payable under the said Act, in respect of certain invalid carriages.
- (iii) G.O.Rt. No. 1446 published in Andhra Pradesh Gazette dated 17th August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
- (iv) G.O.Ms. No. 1361 published in Andhra Pradesh Gazette dated the 26th October, 1972 making certain amendment to Notification No. G.O. Ms. 1732 dated the 25th August, 1966 regarding rates of tax payable by certain vehicles.
- (v) G.O.Ms. No. 1375 published in Andhra Pradesh Gazette dated the 26th October, 1972 regarding concessional rate of tax in respect of certain vehicles.
- (vi) G.O.Rt. No. 1631 published in Andhra Pradesh Gazette dated the 17th August, 1972 regarding concessional rate of tax in respect of certain vehicles.
- (vii) G.O.Rt. No. 1987 published in Andhra Pradesh Gazette dated the 3rd August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
- (viii) G.O.Rt. No. 2098 published in Andhra Pradesh Gazette dated the 3rd August, 1972 cancelling exemption of taxes in respect of certain vehicles. [*Placed in Library. See No. LT-4968/73.*]
- Delhi Lands (Restrictions on Transfer) Rules, 1972 and Annual Report of Delhi Development Authority, 1971-72.**
- THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI):** I beg to lay on the Table:—
- (1) (i) A copy of the Delhi Lands (Restrictions on Transfer) Rules, 1972 (Hindi and English versions) published in Notification No. F.1(1)/72-L&B in Delhi Gazette dated the 10th November, 1972, under sub-section (3) of section 11 of the